

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/MP/2013

- Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement dated 10.9.2008 executed between Jharkhand Integrated power Limited and Jharkhand State Electricity Board and 17 others for compensation due to Change in Law during the construction period.
- Date of hearing : 12.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Jharkhand Integrated Power Limited (JIPL)
- Respondents : Jharkhand State Electricity Board and others
- Parties present : Shri Hasan Murtaza, Advocate, JIPL
Shri Pankaj Chauhan, JIPL
Shri Surya Kant, JIPL
Shri N.K.Deo, JIPL
Ms Rajitha Ramachandran, Advocate, HPPC, Rajasthan & GUVNL
Ms Poorva Saigal, Advocate, HPPC, Rajasthan & GUVNL
Shri Dipender Singh Chauhan, Advocate, BRPL and BYPL
Shri Rahul Dhawan , Advocate, BRPL and BYPL
Shri Rajiv Srivastava, UPPCL
Shri Himanshu Shekhar, Advocate, Jharkhand Urja Vitran Nigam
Shri Aabhas Parimal, Advocate, Jharkhand Urja Vitran Nigam
Shri Navin Kumar, Advocate, Jharkhand Urja Vitran Nigam
Shri Alok Shankar, Advocate, TPDDL

Record of Proceedings

Learned counsels for UPPCL, Jharkhand Urja Vitran Nigam Ltd, HPPC, Rajasthan and GUVNL submitted that matter regarding bank guarantee is listed before Hon`ble High Court of Delhi on 19.5.2015 and requested to list the matter any day thereafter.

2. The Commission directed to list the matter on 20.5.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**